this particular clause 22 which expressly says:

"Notwithstanding anything to the contrary contained in the Indian Divorce Act, 1869 that Act shall apply to all marriages sclemnized under this Act, and any such marriage may be declared null or dissolved in the mather therein previoud, and for the causes therein mentioned, or on the ground that the marriage contravenes one or more of the conditions, specified in section 4 or this Act."

As I said, this corresponds to section 17 of the Special Marriage Act of 1872 and there all these conditions are set out. It is not necessary for me to enter into them in detail here. The conditions mainly are that you can have divorce on the ground of adultery; you can have dissolution of marriage under other conditions also, if the marriage is.......

SHRI B. RATH (Orissa): Sir. is not the Law Minister taking too much time?

SERI C. C. BISWAS: If the hon. Member does not wish me to draw the arcention of the Council to the important features of the Bill, I shall only be too glad to be relieved of so much trouble.

We now come to the last Part and that relates to a matter of procedure, except that there are two clauses, which not only impose a penalty on a married person marrying again under this Act, as well as a person marrying under this Act and then marrying again, but declare the second marriage in such case to be void.

Sir, that is all. I move.

DR. P. C. MITRA: Just one question, Sir

MR. CHAIRMAN: Let me place it first before the House.

Metion moved:

That the Special Marriage Lill, 1952, be circulated for the purpose of eliciting opinion thereon by the 21st December 1952.

This is the motion before the House. But before I ask the hen. Member who has given notice of amendment to move, the Secretary has a message to communicate to the Council.

Dr. P. C. MITRA: Sir, one question before we......

Mr. CHAIRMAN: No question now. Please sit down.

MESSAGE FROM THE HOUSE. OF THE PEOPLE

PREVENTIVE DETENTION (SECOND AMENDMENT) BILL, 1952

SECRETARY: Sir, I have to report to the Council the following message received from the House of the People, signed by the Secretary to the House:

"In accordance with the provisions in Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Preventive Detention (Second Amendment) Bill, 1952, as reported by the Joint Committee which has been passed by the House of the People at a sitting held on the 6th August 1952."

Sir, I lay the Bill on the Table.

TIME TABLE FOR DISCUSSION OF THE PREVENTIVE DETENTION (SECOND AMENDMENT) BILL, 1952.

MR. CHAIRMAN: Now, I would like to say that I took the advice of the Business Advisory Committee to consider the question of allocation of time for the consideration and passing of the Preventive Detention (Second Amendment) Bill, 1952, as passed by the House of the People The Committee recommends the following programme:—

Friday, 8th August 1952, that is tomorrow, 8.15 a.m. to 1 p.m. and 3 p.m. to 6 p.m.; and